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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


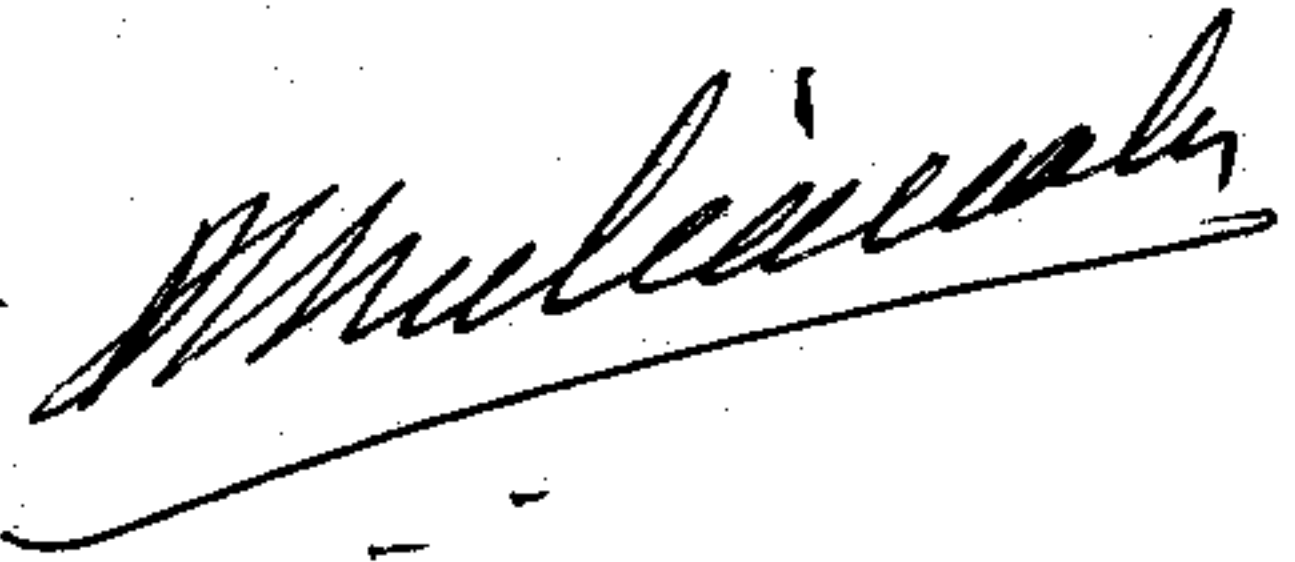
**TP No. 99-A/2016 with TP No. 99/397-398/NCLT/AHM/2016 (New)  
CA No. 153/2015 with CP No. 48/397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018**

Name of the Company: Nareshkumar Mangeram Mittal  
V/s.  
Blue Orange Developers Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R DAVE	PCS	Petitioner	
2.	PAVAN S. GODIAWALA	ADVOCATE	PROPOSED RESPONDENT No. 5	

**ORDER**

Learned PCS Mr. Dhiren Dave present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 5. None present for other Respondents.

Both side represented that an appeal is pending before the Hon'ble High Court of Gujarat on the same issue and it is awaited for hearing. Hence, prayed for long time.

List the matter on 02.04.2018.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 27th day of February, 2018.